

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 36**

**CA No. 278/19, 405/2020,  
685/2020, 176/21, IA No. 975/22  
970/22, 972/22, 1233/22**

**In  
CP(IB) No. 391/Chd/Pb/2018  
(Admitted)**

**Under Section 7, 19(2), 43, 50, 60(5)  
& 66 IBC 2016 R 11 NCLT**

**In the matter of:-**

Punjab National Bank .....Petitioner

Vs.

Vallabh Textiles Company Ltd ...Respondent

**Present through Video Conferencing:**

Mr. Yashpal Gupta, Proxy Counsel for the Applicant

Mr. Shikhar Sarin, Proxy Counsel for the respondent

**CA No. 278/19, 405/2020, 685/2020, 176/21, IA No. 975/22, 970/22, 972/22**

In view of call given by Punjab & Haryana High Court Bar Association and in view of letter dated 26.09.2022 issued by the Company Law Tribunal Bar Association, the advocates are abstaining from Court work today.

Heard. Learned proxy counsel for the parties. Let the compliance of the last order be made atleast one week before the next date of hearing. List on 05.12.2022.

**IA No. 1233/2022**

This application has been filed for placing on record the progress report for the period from 24.07.2022 to 31.08.2022. The same is taken on record subject to just exceptions. Thus, IA No. 1233/2022 is disposed of.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

September 26, 2022  
PB

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**